

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
(IB)-1083(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company ... Petitioner/Applicant
Ltd
v.
Adel Landmarks Ltd ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) CIRP

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Ramji Srinivasan, Sr. Adv., Mr. Darpan Kumar, Ms. Amrita Sharma, Mr. Rajat Jonathan Shaw, Ms. Namrata Saraogi, Ms. Shruti Pandey, Advs. in IA-4648/2020, Mr. Paban K. Sharma, Mr. Pranab Kumar Nayak, Advs. in IA-5581/2020, IA-2798/2021, IA-3648/2021, Mr. Deepak Bashta, Mr. Rajiv Dewan, Mr. Angad Singh, Advs. in IA-732/2021, Mrs. K. Gayatri, Adv. in CA-2343/2019, Mr. Vansh Bhutani, Adv. in IA-4150/2021, Mr. Siddhant Kohli, Adv. with Ms. Gayatri Mohite, Adv. for the SEBI in IA-513/2023
Mr. Shekhar Raj Sharma, Dy. AG, Haryana & Mr. Paras Dutta Adv. in IA-5442/2021
Mr. Ranjeet Singh Chauhan & Mr. Dharmendra Kr. Bhati, Advs. in IA-4697/2021
Mr. Dilip Kr. Niranjana, Adv. in IA-5597/2022, IA-5599/2022 & 5601/2022

For the Objector to Resolution Plan : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Mr. Pathik Choudhury, Advs.

For the RP : Mr. Sanjay Bhatt, Ms. Apoorva Chowdhury, Ms. Ruchi Goyal, Advs.

ORDER

Ld. Counsels for the parties are present, some counsels appeared in person and some counsels appeared through VC.

IA-4648/2020

Ld. Sr. Counsel Mr. Ramji Srinivasan appeared on behalf of the applicant.

At the request, list the matter for a physical hearing on **29.03.2023**.

IA-4697/2021

Ld. Counsel Mr. Ranjeet Singh Chauhan appeared through his mobile phone and he was not able to address the court properly.

At the request of the Ld. Counsel, list the matter for a physical hearing on **19.04.2023**.

IA-732/2021 & IA-513/2023

Notice to the non-applicant/Respondents, returnable on **19.04.2023**.

IA-5581/2020, IA-3648/2021, IA-2798/2021

Ld. Counsel for the Petitioner is present.

We are unable to proceed with the matter in the absence of the Resolution Professional. The Resolution Professional is directed to be present in person on the next date of the hearing.

At the request, list the main matter along with the pending applications for a physical hearing on **19.04.2023**.

-sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**